

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P.(IB)- 4633/(MB)/2018  
MA 3462/2019

CORAM:

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)  
SHRI RAJESH SHARMA  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 5.11.2019

NAME OF THE PARTIES: Rahul Engineers  
V/s  
Ferrox Chemicals Pvt Ltd

Section 9 of Insolvency & Bankruptcy Code 2016.

**ORDER**

148. **MA 3462/2019 In C.P. (IB) 4633(MB)/2018**

The order of admission in CP 4633/2018 has been made on 9.10.2019 and public announcement was made thereafter on 14.10.2019. It has been submitted by the RP that no claims have been received by the RP till date and Form FA has been received by him on 19.10.2019, in view of the consent terms entered into between the creditor and the debtor dated 15.10.2019.

In view of the same, MA is allowed, and the RP is discharged of his duties. CP 4633/2018 is dismissed as withdrawn.

Sd/-  
RAJESH SHARMA  
Member (Technical)

Sd/-  
BHASKARA PANTULA MOHAN  
Member (Judicial)



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On 21/11/19  
Assistant Registrar  
National Company Law Tribunal Mumbai Bench

